



ITEM NO.4

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 286/2023

RAM JAS RAWAT @ RAM YASH RAWAT

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

[IA No. 90913/2025 - EXEMPTION FROM FILING O.T. AND IA No. 90911/2025 - INTERIM BAIL)

Date : 01-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Appellant(s) : Mr. Vikram Pratap Singh, Adv.
Mr. Divyesh Pratap Singh, AOR
Mr. Nitin Kumar Sinha, Adv.
Mr. Abhinav Yash Pandey, Adv.

For Respondent(s) : Mr. Rohit K. Singh, AOR
Mr. Harsh Pratap Shahi, Adv.
Mr. Vijay Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. IA No. 90913/2025 (application for exemption from filing official translation) is allowed.

IA No. 90911/2025

2. The appellant is a life convict under Section 302 IPC. His appeal against conviction having been dismissed by the High Court, he approached this Court where leave has been granted and appeal is pending. As per the averments made in the application, the appellant unfortunately lost his father

on 03.04.2025. There was no one in the family outside judicial custody to perform the last rites or undertake other rituals. The appellant accordingly applied for his release from 03.04.2025 to 02.05.2025. We are informed that the application seeking interim bail was filed on 09.04.2025 only which has been listed today. It seems that the Registry did not realise the sensitivity of the prayer and, thus, did not list the application on priority basis.

3. Even though the appellant wanted to be released on interim bail till 02.05.2025, learned State counsel fairly submits that he can still be released for two weeks on compassionate grounds.

4. Subject to verification of the factum of death of the appellant's father on 03.04.2025 which the authorities will do within two days, the appellant is directed to be released on interim bail further subject to his furnishing bail bonds to the satisfaction of the trial court. IA No. 90911/2025 stands disposed of.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR